

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**

**NOTIFICATION**

**No. HHC/Rules/GS-SH(part file)**

**Dated :10<sup>th</sup> November, 2015.**

The Hon'ble Chief Justice, High Court of H.P., is pleased to make the following amendments in "**High Court of Himachal Pradesh (Use, Maintenance and Control of Guest Houses and Sessions Houses) Rules, 2013**":-

<b>Short title</b>	<b>1</b>	These rules shall be called the " <b>High Court of Himachal Pradesh (Use, Maintenance and Control of Guest Houses and Sessions Houses)(1<sup>st</sup> Amendment-2015) Rules, 2013</b> "
<b>Commencement</b>	<b>2</b>	These rules shall come into force with immediate effect.
<b>Amendments</b>	<b>3.</b>	In the existing Rule 8(a) words " <b>spouse and close</b> " shall stand deleted. After amendment this Rule 8(a) shall read as under: <b>"Hon'ble the Chief Justice of India and his family members"</b> .
	<b>4.</b>	In the existing Rule 8(b) the words " <b>their spouses and close</b> " shall stand deleted. After amendment, this clause shall read as under <b>"Hon'ble Judges of Supreme Court of India and their family members"</b> .
	<b>5.</b>	In the existing Rule 8(c) the words " <b>spouse and close</b> " shall stand deleted. After amendment, this clause shall read as under: <b>"Hon'ble Chief Justice of High Court and his family members"</b>
	<b>6.</b>	In the existing Rule 8(d) the words " <b>spouse and other close</b> " shall stand deleted. After amendment, this Rule shall read as under: <b>"Hon'ble Judges of the High Court and their family members."</b>
	<b>7.</b>	In the existing Rule 8(e) the word " <b>spouse</b> " shall stand deleted and substituted by words " <b>his family members</b> ". After amendment, this Rule shall read as under: <b>"Former Chief Justice of India and his family members"</b>
	<b>8.</b>	In Rule 8(f) word " <b>spouses</b> " shall stand deleted and replaced by words " <b>family members</b> ". After amendment, this Rule shall read as under: <b>"Former Judges of the Supreme Court and their family members."</b>
	<b>9.</b>	In Rule 8 (g) the word " <b>spouses</b> " shall stand deleted and substituted by words " <b>their family members</b> ". After amendment, this Rule shall read as under: <b>"Former Chief Justices of High Court and their family members"</b>
	<b>10.</b>	In Rule 8(h) the word " <b>spouses</b> " shall stand deleted and substituted by words " <b>their family members</b> ". After amendment, this Rule shall read as under:

	11.	<b>“Former Judges of the High Court and their family members.”</b> After existing Rule 8(h), the following new Rule (h)(a) shall be added as under:
	12.	<b>“Former Judges of other High Courts and their accompanying family members”</b> The existing Rule 8(i) shall stand deleted and substituted by new Rule 8(i) as under:
	13.	<b>“Sitting Judges of other High Courts and their accompanying family members.”</b> The existing Rule 8(k) shall stand deleted and substituted by new Rule as 8(k) as under:
	14.	<b>“Guests of Hon’ble sitting Supreme Court Judges and sitting H.P. High Court Judges.”</b> In the existing Rule 8(n), the words <b>“or accompanying any Judge or former Judge of other High Court either on transfer to the High Court or on retirement of any judge belonging to or settled in the State of Himachal Pradesh”</b> shall stand deleted.
	15.	The existing Annexure-‘A’ to the Rules shall stand deleted and substituted by new <b>Annexure-A</b> as under:-

**ANNEXURE-A**

(See Rule 10)

**CHARGES FOR USE OF SUITES/ORDINARY ROOMS IN THE HIGH COURT GUEST HOUSES/SESSIONS HOUSES IN HIMACHAL PRADESH.**

**Lodging Charges from dignitaries as mentioned in Rule 8(a):-**

		<b>Suite</b>	<b>Room</b>
1.	Sitting Supreme Court Judges/ H.P. High Court Sitting Judges and their family members, Rule 8(a) to 8(d).	Rs. 250/-	Rs. 200/-
2.	Former Supreme Court/H.P. High Court Judges and their family members, Rule 8(e) to 8(g).	Rs. 300/-	Rs. 200/-
3.	Sitting Judges of other High Courts and their accompanying family members Rule 8(i).	Rs. 600/-	Rs. 400/-
4.	Former Judges of other High Courts and their accompanying family members Rule 8 (h).	Rs. 750/-	Rs. 500/-
5.	Guest of sitting Supreme Court Judges and sitting H.P. High Court Judges, Rule 8 (k).	Rs. 750/-	Rs. 500/-
6	Judicial Officer in the State of H.P. and their spouses, Rule 8(j).	Rs. 250/-	Rs. 200/-
7.	Registrar General, Registrars, including Additional Registrars/Joint Registrars/ Special Registrars and Officers of equivalent rank of the Supreme Court of India and of other High Courts, Rule 8(l).	Rs. 250/-	Rs. 200/-
8	Secretaries/Private Secretaries of the visiting Hon’ble the Chief Justice and Judges of the Supreme Court and of other High Courts accompanying the dignitaries, Rule 8(m).	Rs. 250/-	Rs. 200/-

9	Officers/officials of the other High Court or any other government department especially invited by the High Court in connection with the official work, Rule (8)n.	Rs. 250/-	Rs. 200/-
10	Such other person including the judicial officer working in any other state as may be permitted by the Hon'ble the Chief Justice, Rule 8(o).	Rs. 900/-	Rs. 700/-

**Notes :** (i) For extra bed provided on demand, money equivalent to 25% of the charges for the room shall be payable by the guest(s).

11	Breakfast	Rs. 45/-(Veg.)	Rs. 60/-(Non Veg.)
12	Lunch	Rs. 100/-(veg)	Rs.110(Non.Veg)
13	Dinner	Rs. 100/-(veg)	Rs.110/-(Non.Veg.)
14	Tea	Rs. 05/-	

**BY ORDER**

**HON'BLE THE CHIEF JUSTICE**

**Endst. No. HHC/Rules/GS-SH(part file) Dated :10.11. 2015.**

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2. The Registrar Generals all the High Courts in India;
3. The Deputy Registrar-cum-Special Secretary to Hon'ble the Chief Justice; HP High Court, Shimla;
4. All the Secretaries to the Hon'ble Judges, HP High Court, Shimla;
5. The Secretary/Private Secretary/PA to Registrar General/Registrar(s)Vigilance)/(Rules)/(Judicial)/(Admn.)/CPC, HP High Court, Shimla;
6. All the District and Sessions Judges in Himachal Pradesh with a request to send a copy of this notification to all the Civil Judges(Sr/Jr. Division) under his/her control;
7. The Director, HP Judicial Academy, Curzon House, Boileauganj, Shimla;
8. All the Presidents, District Consumer Redressal Fora in HP;
9. The Presiding Officers Labour Court-cum-Industrial Tribunal, Shimla and Dharamshala, H.P.;
10. The Member Secretary/Administrative Officer, HP State Legal Services Authority, Shimla;
11. All the Additional Registrars/Deputy Registrars/Assistant Registrars/Court Masters/Section Officer/Public Relation Officer/Protocol Officer;HP High Court, Shimla;
12. The Accountant General (Audit), Shimla.
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14. The SO (Computers)HP High Court, Shimla; to upload the notification on official website of the High Court.
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**Virender Sharma**  
**Registrar(Rules)**